

Children of Political Sufferers

*250. { **Shri T. B. Vittal Rao:**
 { **Shri Tangamani:**
 { **Shri Balmiki:**

Will the Minister of **Education** be pleased to refer to the reply given to Starred Question No. 834 on the 12th December, 1960 and state:

(a) the number of children of political sufferers who will be benefited during 1960-61;

(b) how much has been allotted for that purpose;

(c) whether all States have agreed to make their contribution; and

(d) which are the States yet to adopt the Scheme?

The Minister of Education (Dr. K. L. Srimali): (a) to (d). A Statement is laid on the Table of the House.

STATEMENT

(a) The actual implementation of the Scheme is the responsibility of the State Governments/Union Administrations and detailed information such as the number of children of political sufferers who will be benefited during 1960-61 is not furnished by the State Governments/Union Administrations unless it is called for from them. However, the requisite information is being obtained from the State Governments/Union Administrations and will be laid on the table of the House as soon as it is received.

(b) Out of the budget provision of Rs. 2 lakhs made for 1960-61 for the grant of educational facilities to the children of political sufferers, the following amounts have so far been sanctioned to the State Governments/Union Administrations:—

<i>Name of the State/ Union Administration</i>	<i>Amount sanctioned Rs.</i>
Andhra Pradesh	64,065
Bihar	22,420
Mysore	18,918
Orissa	2,836

Delhi	14,568
Manipur	5,421
Tripura	4,440

(c) The State Governments who have so far implemented the Scheme have agreed to make their contributions.

(d) The following State Governments/Union Administrations have yet to implement the Scheme:—

1. Government of Assam,
2. Government of Gujarat,
3. Government of Maharashtra,
4. Government of Kerala,
5. Government of Madhya Pradesh,
6. Government of Punjab,
7. Government of Rajasthan,
8. Government of West Bengal,
9. Government of Jammu and Kashmir,
10. Himachal Pradesh Administration,
11. Pondicherry Administration.

Overstay by Pakistanis in Punjab

355. Shri D. C. Sharma: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that infiltration of people without passports in Punjab from West Pakistan has increased during 1960;

(b) whether it is a fact that many Pakistanis, who entered Punjab with passports, have remained in Punjab in spite of the fact that the period of their validity has expired; and

(c) if so, the steps taken so far for the repatriation of those whose period of stay has expired and those who have entered without passports and also to stop the entry into Punjab of unauthorised persons from West Pakistan?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). The information is being col-

lected and will be laid on the Table of the House as soon as it is available.

Welfare of S., C. S. T. and Backward Classes in Madras State

356. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the contribution made by the Central Government in 1959-60 for welfare of Scheduled Tribes, Scheduled Castes and other Backward Clas-

ses (separately) in Madras State; and

(b) the contribution made by the Central Government in 1959-60 for setting up of special multi-purpose blocks in Madras State?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Central grant-in-aid paid to the Government of Madras during 1959-60 for the welfare of Backward Classes is as follows:—

(Rs. in lakhs)

Category	Grant-in-aid		
	State Sector	Central Sector	Total
1. Scheduled Tribes	3.335	3.52	6.855
2. Scheduled Castes.	35.210	19.73	54.940
3. De-notified Tribes	7.916	5.40	13.316
4. Other Backward Classes	5.525	6.90	12.425
TOTAL	51.986	35.55	87.536

(b) No special multipurpose Tribal blocks were opened in Madras State in the Second Five Year Plan. The question of making any contribution by the Central Government in 1959-60 for this purpose does not therefore, arise.

(c) 9 persons have been convicted and 81 are standing trial. 38 persons are involved in cases which are under investigation.

Pay Scales of University and College Teachers in Punjab

358. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether the colleges and the Universities in Punjab have implemented the University Grants Commission scales of pay for their teaching staff;

(b) the nature of assistance given by the University Grants Commission for the purpose during 1959-60 and 1960-61;

(c) the names of colleges and universities which have adopted the schemes;

Kidnapping of Children in Delhi

357. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the number of children kidnapped in Delhi during 1960;

(b) the number of children recovered; and

(c) the number of persons convicted for the offence?

The Minister of Home Affairs (Shri G. B. Pant): (a) 159.

(b) 148.